

(e) whether any press release was issued against misuse of such lost or stolen original certificates and if not, the reasons therefor?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) 12 original certificates for Higher Secondary (3 Year Course) Examination for corrections in name etc. were received during the period from 1-10-1979 to 31-3-1980 wherein the candidates had filled entries wrongly in their application forms. A fee of Rs. 10/- per certificate was collected for the same.

(b) Original certificates are surrendered by the candidates to the Board and after their cancellation duplicate certificates are issued with corrected entries. One such certificate surrendered by Km. Suman Radhey Lal who had passed the Higher Secondary Examination in 1977 with roll number 71629 was misplaced. Necessary enquiry has been made.

(c) For any correction and issue of duplicate certificate, a fee is charged as per rules.

(d) On submission of original certificates for correction, duplicate certificates are issued after cancellation of the original ones.

(e) The Central Board of Secondary Education has affirmed that due precautions have been taken to prevent the misuse of the misplaced certificate.

Beautification of Monuments

3768. SHRI BHIKHU RAM JAIN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is proposed to maintain and beautify various monuments in and around Mehrauli, develop the area and its environment; and

(b) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). Monuments in and around Mehrauli which have been declared protected national monuments are being maintained and repaired according to the needs for their preservation from time to time by the Archaeological Survey of India. These protected monuments are contemplated to be beautified after the necessary structural repairs have been completed.

News-Items Captioned D. D. A. Land Registration Again

**3769. SHRI SATISH AGARWAL:
PROF. AJIT KUMAR
MENTA:**

Will the Minister of WORKS AND HOUSING be pleased to refer to the news item which appeared in the Hindustan Times dated 31-7-80 entitled 'D.D.A. land registration again' and state:

(a) whether the DDA has finalised the scheme for allotment of plots of land on the basis of registration;

(b) if so, when the scheme is expected to be announced;

(c) the number of plots being offered in the first lot; and

(d) the sizes of plots, their approximate cost and the areas where these are proposed to be offered?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). The Delhi Development Authority have reported that no scheme is Yet finalised.